

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 780 of 2020**

In the matter of:

Mukesh N. Desai

....Appellant

Vs.

Piyush Patel & Ors.

....Respondents

Present:

Appellant: Mr. Rajendra Beniwal, Mr. Kumar Sumit, Mr. Chirag Gupta, Mr. Vishal Raval, Advocates.

**Respondents: Mr. Dhiren R Dave, PCS for R1,2
Mr. Sumit Kansal, Mr. Pratik Thakkar, Advocates for R3.
Mr. Sunil Kumar Agarwal, RP**

ORDER

(Through Virtual Mode)

11.02.2021: Reply affidavit filed by the Respondent No.2 is taken on record. Learned counsel for the Appellant does not intend to file rejoinder.

Written submissions have been filed by the learned counsel for the Appellant. Learned counsel for the Respondents seeks and is allowed extension of time to file written submissions within one week.

Mr. Sumit Kansal, Advocate representing the Resolution Professional is permitted to file short written submissions not exceeding three pages along with the pleadings supported by the relevant case law within two weeks.

List the appeal 'for hearing' on 4th March, 2021 before Court No.III.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g